

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.604/93.

Thursday, this the 31st day of March, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

R Raju, Staff No.J/T 711,
Pointsman A Traffic Department,
Erode Junction, Palakkad Division.

....Applicant

By Advocate Shri P Santhalingam.

Vs.

1. The Divisional Manager,
Southern Railway, Palakkad Division,
Palakkad.
2. Station Superintendent,
Southern Railway, Erode.

....Respondents

By Advocate Shri PA Mohammed.

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant, a Pointsman-A, seeks a declaration that he is eligible to be considered for selection to the post of Assistant Guard.

2. Respondents would say that he was not considered because, he did not come in the zone of eligibility, the post being a selection post.
3. In answer, applicant would submit that seniority was wrongly reckoned, and that if it were rightly reckoned, he would have been in the eligible zone. To determine this, a fact adjudication is necessary and enough material is not before us for that purpose.
4. Applicant may make a representation before the Chief Personnel Officer highlighting his grievances. The said officer shall

contd.

consider the grievances and pass a reasoned order thereon, within three months of the date of receipt of the representation. If the Chief Personnel Officer finds that applicant has suffered any injury, necessary remedial measures will be taken.

5. Application is disposed of with the aforesaid directions.
No costs.

Dated the 31st March, 1994.


PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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